

**REPORT OF MINORITIES COMMISSION ON ALGARH MUSLIM UNIVERSITY (AMENDMENT) BILL, 1978 AND GOVERNMENTS MEMORANDUM THEREON**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):—

(1) Report of the Minorities Commission on the Algarh Muslim University (Amendment) Bill, 1978.

(2) Memorandum showing decision/reply of Government on various recommendations, Observations contained in the above Report.

[Placed in Library. See No. LT-4103/79].

12.12 hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**REPORTED LARGE-SCALE INFUX OF FOREIGN NATIONALS INTO ASSAM AND NEIGHBOURING STATES**

SHRI TARUN GOGOI (Jorhat) I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

Reported large-scale influx of foreign nationals into Assam and neighbouring States, thereby causing great concern.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Sir, during 1978, about 4,000 tribals predominantly Mogs and a few Chakmas entered Tripura in small batches in a clandestine manner. They have all been sent back to Bang'ladesh. Recently some Chakmas from the Chittagong hill tracts entered Mizoram in a similar fashion. About 4,600 of them have been sent back to Bangla Desh. It is

apprehended that an equal number or slightly more may still be staying in Mizoram. Bangla Desh authorities have agreed to take them back and arrangements are accordingly being made. Apart from these developments, Government have no information of any recent large-scale influx of foreign nationals into Assam and neighbouring States.

However, Government are aware that illegal immigration from Bangla Desh has never completely stopped. The length and terrain of the border and the ethnic and linguistic similarities render it exceedingly difficult to identify such illegal immigrants and make them return to the country of their origin. A number of border out-posts have been set up on the Indo-Bangla Desh border. Special staff has also been sanctioned for the Governments of Assam, Meghalaya, West Bengal and Tripura for locating and deporting illegal immigrants. Constant vigilance is being maintained by the Central and State authorities to minimise, and ultimately prevent such illegal immigration.

Government is also aware of illegal infiltration from Nepal into Assam and other North-Eastern States. Government of India have therefore extended application of the Foreigners (Restricted Areas) Order 1963 and the Foreigners (Protected Areas) Order 1958 to Nepalis nationals since 1976 whereby nationals of Nepal are required to obtain permits for entry to the areas of Assam and North-Eastern States from Central Government in case of protected areas and from Central or State Government in respect of restricted areas. The State Governments concerned are responsible to enforce the provisions of these orders.

SHRI TARUN GOGAI: According to the hon. Minister, there has been no large-scale infiltration except 4,000 Chakmas, and these people were also sent back, but there have been statements from persons like the Chief Minister and Governor of Assam which